

ITEM NO.6.1

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. PRADIP Y. LADEKAR

Petition(s) for Special Leave to Appeal (C) No(s). 16601/2017

PRACHI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. INDUSTRIAL DEVELOPMENT & ORS.

Respondent(s)

(Only SLP (C) No. 11746/2017 listed)

WITH

SLP(C) No. 11746/2017 (XI)

IA No. 1/2017 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS

IA No. 204472/2023 - EXEMPTION FROM FILING O.T.

IA No. 26403/2019 - EXEMPTION FROM FILING O.T.

IA No. 204464/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 26401/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 2/2017 - PERMISSION TO FILE SYNOPSIS AND LIST OF DATES)

Date : 01-05-2024 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ajit Sharma, Adv.
Mr. Pahlad Singh Sharma, AOR
Mr. Sushil Kumar Sharma, Adv.

Mr. Ajit Sharma, AOR
Mr. A. Renganath, Adv.

For Respondent(s)

M/S. Lawyer S Knit & Co, AOR

Ms. Ruchira Gupta, Adv.
Mr. Shishir Deshpande, AOR
Ms. Pooja Tripathi, Adv.
Ms. Harshita Sharma, Adv.
Mr. Amit Kumar, Adv.

Mr. Abhishek Vikas, AOR

Mr. Ritesh Agrawal, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 11746/2017

Ld. Counsel for respondent No. 1 has failed to file the counter affidavit within the period stipulated under the rules.

Respondent no.2 has already filed counter affidavit.

Respondent Nos.3 and 4 have adopted the counter affidavit filed by respondent no.2.

Four weeks time, as a last chance is granted to respondent No. 5, to file counter affidavit.

After expiry of the said period, the matter be processed for listing before the Hon'ble Court, as per rules.

PRADIP Y. LADEKAR
Registrar

MG